

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

ORIGINAL APPLICATION NO. 52/2024

IN THE MATTER OF:

National Environment Care Foundation

...Applicants

Versus

Mangalore Smart City Ltd. and Ors

...Respondents

Next Date. 20/12/2024

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New Delhi

Filled By: -



Date: - 19/12/2024

(Mr. DARPAN KM Adv.)
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Kar/1053/2009.
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REPORT ON BEHALF OF THE DEPUTY COMMISSIONER, DAKSHIN
KANNADA IN COMPLIANCE OF THE ORDER DATED 06.09.2024

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed in compliance of this Hon'ble Tribunal's order dated 06.09.2024 in the present application, wherein it was *inter alia* directed as follows:


"5. Though the National Centre for Coastal Research (NCCR) through its Director was part of the Joint Committee constituted by the Principal Bench in O.A. No.154 of 2024 (SZ) and filed a report, an objection is made by the applicant that since the District Magistrate - Dakshina Kannada Mangalore is also part of the Joint Committee, who is the Director in the project, he cannot act as a nodal officer.

6. Therefore, we are seeking a report from the National Centre for Coastal Research (NCCR) through its Director and also from the District Magistrate Dakshina Kannada Mangalore, independently."

2. It is submitted in this regard as follows:

RE: OBJECTION AGAINST THE ANSWERING RESPONDENT BEING NODAL OFFICER FOR THE JOINT COMMITTEE CONSTITUTED BY HON'BLE PRINCIPAL BENCH

3. It is submitted that the Hon'ble Principal Bench by way of order dated 05.03.2024 in OA No. 191/2024 took *Suo Moto* cognizance pertaining to the issue at hand, and constituted a Joint Committee, appointing the answering Respondent as nodal officer for the same.
4. The joint committee report dated 20.06.2024 accordingly came to be filed before this Hon'ble Tribunal in the instant matter, as the above *suo moto* application was tagged with the present case.
5. The Applicants have now raised objections to the constitution of the joint committee stating that the answering Respondent has a conflict of interest. Such allegations are untenable and liable to be rejected for the following reasons:
6. **Objections to the constitution of the committee cannot be raised at a belated stage**: It is submitted that the order dated 05.03.2024 constituting the committee was brought to the notice of this Hon'ble Tribunal on 31.05.2024 itself. However, the Applicants chose not to object to the constitution of the committee at that juncture, and have done so only after the report came to be filed.



7. The Applicant's contentions are hence an afterthought, raised only after perusing the contents of the report. Further, if the Applicants were aggrieved by the constitution of the committee, they ought to have challenged the order dated 05.03.2024. However, the same has not been done till date and thus, the same has attained finality.
8. The Applicants thus cannot now raise an objection regarding the constitution of the committee, only after perusing the contents of the report.
9. **Misplaced reliance on *Bonani Kakkar v. Oil India Ltd.*** – The Applicants have placed reliance on the Hon'ble Supreme Court's order in the said case wherein, the presence of a member of OIL in the joint committee was held to be bad in law. The Applicant has attempted to draw a parallel stating that the answering Respondent being a part of the board of directors of Respondent No. 1/Mangalore Smart City Ltd.
10. The said objection is untenable in law in as much as the above post is formal and *ex-officio* in nature. However, in the case of *Bonani Kakkar*, the committee was formulated to assess the damages payable by OIL for the environmental damage caused. The presence of a member of OIL was hence in violation of the



principles of natural justice. In the instant case however, the answering Respondent also serves as a Revenue official and as head of the District Coastal Zone Management Authority, and has carried out the inspection in compliance of the order of this Hon'ble Tribunal mentioned above. The objections raised are hence untenable.

11. **Violations have been pointed out by the answering**

Respondent: It is curious to note that on one hand, the Applicant has alleged conflict of interest, while on the other hand the committee has found violations in the project in question, which have been placed on record before this Hon'ble Tribunal. The fact that the committee has found violations in the project does away with the Applicant's contentions of conflict of interest.

12. It is thus submitted that for the reasons stated above, the Applicant's objections and the averments of conflict of interest are untenable and liable to be rejected.

13. **Without prejudice to the above**, the following is submitted with respect to the project in question in compliance of the order dated 06.09.2024:



14. The answering Respondent along with the rest of the members of the Joint Committee carried out an inspection of the project in question on 11.06.2024, along the Netravathi River Bank from the Netravathi railway bridge to Bolara sea face. Members of the Applicant organization and other local stakeholders were also present during the inspection.
15. It is submitted that during the course of the inspection, compliances of MSCL with respect to CRZ Clearance issued by the Karnataka SCZMA on 07.10.2022 and other statutory clearances were examined by the committee.
16. **The observations of the answering Respondent with respect to the project in question are as follows:**
17. As per the DPR proposal, the project is being developed along a 2.1km stretch from Nethravathi Bridge to Bolar Sea Face which consists of non-motorized eco-friendly walk way and cycle path. According to CRZ clearance, the walking track and cycle track must be realigned from the intertidal area close to the water to the stable river bank (CRZ II area), and all proposed structures such as toilet blocks, food kiosks, buggy sheds, ticket counters, etc., are to be

- aligned on the landward side of the line measuring old structures constructed prior to 1991.
18. Mangaluru Smart City Limited (**'MSCL'**) has applied for CRZ clearance on 28.09.2021. As per the required procedure, on 10.03.2022, the said application was recommended to Karnataka State Coastal Zone Management Authority (**'KSCZMA'**) by the District Coastal Zone Management Committee (**'DCZMC'**) of which, the Deputy Commissioner is the Chairman. However, the grant or refusal of clearance is only decided by KSCZMA.
19. KSCZMA have issued NOC on 07.10.2022 for the project. Further, MSCL have applied for Modification of application on 24.01.2024. The application has been recommended by DCZMC to KSCZMA on 24.01.2024 by the answering Respondent.
20. **Status of project on 04.10.2024:** The status of the project as on the said date is as follows:

S. No.	Location along the stretch	Activity	Measurement
1.	Netravathi river commonwealth tile factory	SSM Work near land side	281m
		SSM Work near river side	248m + 42m = 290 m
		Violation demolished	42m
		Toilet block	1 No.
		Pedestrian Shelter	1 No.
		Laterine Pathway	260m

		Brick pathway	Length – 40m Width – 2 to 2.5m
2.	Netravathi River JH Morgan	SSM Work near land side	155m
		SSM work near river side	165m
		Toilet Block	1 No.
		Office Block	1 No.
3.	Netravathi river ICE factory	SSM work near river side	154m
		Viewing block	1 No.
4.	Natravathi river near Boatyard	SSM Work River Side	105m
		SSM Work Land side	55.4m
		Toilet Block	1 No.

21. It is submitted that during the inspection, MSCL had informed the committee that the above activities have been completed so far in around 1.6 km of the proposed 2.1 km stretch.

22. On the day of inspection, it was observed that no construction activity was taking place. It was noted that the aforementioned works have been executed in patches and not in a continuous stretch, as stated by the project proponent.

Observations vis-à-vis allegations in the Application:

23. **Re: Operation of bulldozer within ecologically sensitive riverbanks of Netravathi, having mangroves** - In November 2023, the applicant had submitted a representation to the Regional Director, (Environment), Mangalore. Following communications from

the RDE, the project proponent cleared all debris dumped in the river and utilized it for backfilling.

24. Further, the committee observed that JCB was used for excavation and bulldozer for levelling the land in the initial stages of the project on the landward side near the railway bridge. During the visit, the committee also observed that at certain points along the project stretch, debris from tile industry and broken tiles have been dumped over the years.

25. **Re: Alleged planning of removal of trees and dumping of soil in intertidal area for cycle path and walk path:** Out of the total stretch of 2.1 km, currently, a 1.6 km stretch has been completed in patches. The Regional Director (Environment), based on the representation received by the applicant, counted the number of trees in the 1.6 km stretch in December 2023 and found a total of 133 trees. True copy along with translated copy of the report submitted by the Department of Forest, Environment and Ecology in this regard is annexed herewith as **Annexure R-1**.

26. **Re: Alleged violation of CRZ clearance including dumping of construction debris:** It was observed that at the location abetting the railway bridge, in order to construct a bird watching area, land filing outside the boundary line of pre-existing revetment has taken

place. Along the 42m stretch, it was noted that stone masonry revetment has been built over the existing masonry revetment, necessitated by the increased height due to land filling on the landward side of the wall. However, it was observed that the project proponent has initiated dismantling of structures that are in violation of the conditions specified in the CRZ Clearance, except in one location.

27. **Re: Alleged loss of mangroves as per Google Maps:** It is submitted that the project is falling under CRZ-II area and there were only few sporadic mangroves in few patches near to project area. Though a few mangrove plants (sporadic in nature) are noted in some locations, there are no large patches of mangroves meeting the CRZ requirement. It is evident from the approved CZMP map and EIA report dated August 2022 wherein no such large mangrove patches (including 1000 square meters or more) were recorded. No significant damage was noted with respect to mangroves during physical observation.
28. On comparison with historical satellite images before and after the execution of the project, the committee had observed that there is loss in vegetation. As part of project proposal, clearance of vegetation is included.



29. The project proponent has carried out Environment Impact Assessment study before commencement of project through M/s Aditya Environmental Services Pvt Ltd (NABET accredited EIA consultant). Local level CRZ map for the project has been prepared by Institute of Remote Sensing, Anna University, Chennai before start of the project. In both reports it is mentioned that no mangroves are present in the vicinity of the project site.

30. **Re: Compliance of Conditions in CRZ Clearance:** The compliance status of the conditions imposed by the Karnataka SCZMA in its CRZ clearance dated 07.10.2022 were referred to. On the basis of site inspection, the compliance status of the conditions are as follows:

S. No.	Conditions in CRZ Clearance	Compliance as observed during Inspection
1.	No permanent/concrete structure to be constructed	<p>As per EIA report submitted for the project approval, the project proponent has proposed for restoration of old stone masonry along the river to raise up to HFL to protect the area from floods.</p> <p>It was observed that the project proponent has increased the height of the existing old dry boulder revetment wall by 600mm above HFL as per their EIA report.</p>

		<p>MSCL explained that retaining wall made of Uncoursed Rubble Masonry for required width as per height has been constructed along the river bank above the old structure.</p> <p>The answering Respondent is of the view that the construction of a retaining wall above the old structure, along the river bank is intended to prevent erosion, stabilize the bank, and protect the surrounding environment. This structure will help to manage water flow and reduce the risk of flooding, ultimately contributing to the long- term sustainability of the riverbank area.</p>
2.	No sewage to be let in to nearby waterbody	Currently the project is under construction and the toilet blocks are not operational, hence at present there is no entry of sewage into the waterbody.
3.	No dumping of solid waste into waterbody and scientific disposal of waste	On the day of inspection, it was noted that no solid waste had been dumped into water bodies. Additionally, an existing open storm water drain at one location had been converted into a fully covered drain using concrete.
4.	Work to be taken up as per CRZ Notification 2011	The committee observed that the project proponent has erected temporary sheds with steel structures on concrete footings to enhance the river view. These structures are situated on the landward side of the existing buildings. Apart from minimal concrete footings intended for supporting temporary structures, no additional concrete usage was observed. However, at the location where a viewing gallery is being constructed, it was found concrete footing is partly on the other side of

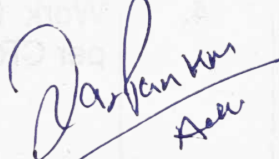
	pre-existing building line.
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31. **Concern of Local Stakeholders** – Local stakeholders present during the inspection expressed concern about the livelihoods of individuals involved in shipbuilding activities at three shipyards located adjoining the project area. It was noted that each shipyard employs approximately 50-60 people. As of now, no construction activity has commenced in these locations till the date of inspection.
32. The above information is thus placed on record for the consideration of this Hon'ble Tribunal.


Deputy Commissioner
Dakshina Kannada

Deputy Commissioner
Dakshina Kannada District
Mangaluru

Filed by


Darpan KM
AEC

Darpan KM
Standing Counsel
State of Karnataka

Date: 19-11-2024

ಸಂ:ಜಿಎಲ್:2302/2023-24.

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಮಂಗಳೂರು ವಲಯ, ಮಂಗಳೂರು.
ದಿನಾಂಕ:22-01-2024.

ಇವರಿಗೆ,

ಸಹಾಯಕ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ
ಹಾಗೂ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ತಾಂತ್ರಿಕ
ಸಹಾಯಕರು, ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

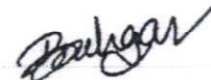
ವಿಷಯ : Appeal for Investigation and Action on Environment Preservation-Netravathi Waterfront Promenade Project being executed by Mangaluru Smart City Ltd.- ರ ಬಗ್ಗೆ ಸಲ್ಲಿಸಿರುವ ಮನವಿಗಳ ಕುರಿತು ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ : ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಅಸಂ:ಜಿಎಲ್: ದೂರರ್ಜಿ:2023-24.
ದಿನಾಂಕ: 15-12-2023.

ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಂಗಳೂರು ತಾಲೂಕು ಜಪ್ಪಿನಮೊಗರು ಗ್ರಾಮದ ನೇತ್ರಾವತಿ ಹೊಳೆ, ಬದಿ ಸ್ಟಾರ್ಟ್ ಸಿಟಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಜಲಾಭಿಮುಖ ಪ್ರದೇಶ ಅಭಿವೃದ್ಧಿ ಕುಟುಂಬಿಯನ್ನು ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಮಂಗಳೂರು ಸ್ಟಾರ್ಟ್ ಸಿಟಿ ಲಿಮಿಟೆಡ್, ಮಂಗಳೂರು. ವತಿಯಿಂದ ನಡೆಸುತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ರಾಷ್ಟ್ರೀಯ ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಒಕ್ಕೂಟ (ರಿ.), ಅಶೋಕನಗರ, ಮಂಗಳೂರು ಮತ್ತು ನಾಗರಿಕ ಹಿತ ವೇದಿಕೆ(ರಿ), ದಿ ರಿಟ್ರೀಟ್, 2ನೇ ಕ್ರಾಸ್, ಲೋವರ್ ಬೆಂದೂರು, ಮಂಗಳೂರು-575002 ಇವರಿಂದ ಕಾಮಗಾರಿ ನಡೆಯುವ ಸ್ಥಳದಲ್ಲಿರುವ ಮರಗಳಿಗೆ ಹಾನಿಯಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರುಗಳು ಬಂದಿದ್ದು, ಈ ಬಗ್ಗೆ ಅರ್ಜಿಯಲ್ಲಿನ ವಿಷಯದ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಮತ್ತು ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದಾದರೂ ಅಕ್ರಮಗಳು ಮರ ಕಡಿತ ಆದಲ್ಲಿ ಆ ಬಗ್ಗೆ ಕಾನೂನಿನಂತೆ ಪ್ರಥಮ ಮಾಹಿತಿ ವರದಿಯನ್ನು ದಾಖಲಿಸುವಂತೆ ಹಾಗೂ ಪ್ರಸ್ತುತ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮರಗಳಿಗೆ ಕೆಂಪು ಪೈಂಟ್‌ನಿಂದ ಗುರುತಿಸಿ ನಂಬ್ರಗಳನ್ನು ನೀಡಿ ಎಣಿಕೆ ಪಟ್ಟಿಯನ್ನು ತುರ್ತಾಗಿ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಮೇಲಿನ ಸ್ಥಳವನ್ನು ನಾನು ಸಿಬ್ಬಂದಿಗಳೊಂದಿಗೆ ದಿನಾಂಕ: 01/01/2024 -12-2023 ರಂದು ಪರಿಶೀಲಿಸಿದಾಗ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಮರಗಳ ಅಕ್ರಮ ಕಡಿತ ಮತ್ತು ಮರಗಳಿಗೆ ಹಾನಿಯಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲ. ಅದರಂತೆ ಪ್ರಸ್ತುತ ಸ್ಥಳದಲ್ಲಿ ಇರುವ ಮರಗಳಿಗೆ ಕೆಂಪು ಪೈಂಟ್‌ನಿಂದ ಗುರುತಿಸಿ ನಂಬ್ರಗಳನ್ನು ನೀಡಿ ಎಣಿಕೆ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿದ್ದು, ಸದ್ರಿ ಮರಗಳ ಎಣಿಕೆ ಪಟ್ಟಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗ್ನೀಕರಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,



ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ
ಮಂಗಳೂರು ವಲಯ, ಮಂಗಳೂರು.

ರಾಜ್
01/01/2024

ಮಾಳೂರು ತಾಲೂಕು ಜಪ್ಪಿನಮೊಗರು ಗ್ರಾಮದ ನೇತ್ರಾವತಿ ಹೊಳೆ ಬದಿ ಸ್ಮಾರ್ಟ್ ಸಿಟಿ ವತಿಯಿಂದ
ನಡೆಯುವ ಕಾಮಗಾರಿ ಸ್ಥಳದಲ್ಲಿರುವ ಮರದ ಅಳತೆ ಪಟ್ಟಿ

ಕ್ರ. ಸಂ.	ಜಾತಿ	ಅಂದಾಜು ಎತ್ತರ	ಸುತ್ತಳತೆ	ಪರಿಮಾಣ (ಫ.ಮೀ.)	ಷರಾ
1	ದೇವದಾರು	1.00	3.50		
2	ದೇವದಾರು	4.00	1.60		
3	ದೇವದಾರು	2.00	4.40		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
4	ಕಾಡುಜಾತಿ	2.00	0.65		
5	ಕಾಡುಜಾತಿ	8.00	0.50		
6	ಬೈನ್	3.00	0.35		
7	ದೇವದಾರು	4.00	0.90		
8	ಉಪ್ಪಳಿಗೆ	1.50	0.90		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
9	ಬಾದಾಮ್	2.50	0.65		
10	ತೆಂಗು	6.00	0.80		
11	ಅಂಬಡೆ	2.00	1.40		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
12	ತೆಂಗು	8.00	0.90		
13	ತೆಂಗು	6.00	0.75		
14	ಕಾಂಡ್ಲ	1.00	1.20		
15	ಕಾಂಡ್ಲ	1.00	0.75		
16	ಕಾಂಡ್ಲ	1.00	0.40		
17	ಕಾಂಡ್ಲ	1.00	0.30		
18	ಕಾಂಡ್ಲ	2.00	0.40		
19	ಬೂರುಗ	1.00	0.60		
20	ಕಾಂಡ್ಲ	2.00	0.50		
21	ಕಾಂಡ್ಲ	1.00	0.70		
22	ಕಾಂಡ್ಲ	2.00	0.55		
23	ಕಾಂಡ್ಲ	2.00	0.40		
24	ದೇವದಾರು	4.00	2.20		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
25	ದೇವದಾರು	3.00	2.50		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
26	ತೆಂಗು	12.00	0.80		
27	ಬಾದಾಮ್	10.00	0.70		

28	ತೆಂಗು	6.00	0.75	
29	ನೀರಂಬಡೆ	3.00	0.90	
30	ತೆಂಗು	5.00	0.65	
31	ಫೆಲ್ಪಾಫಾರಂ	1.00	0.65	
32	ಬೂರುಗ	12.00	0.90	
33	ತೆಂಗು	7.00	0.85	ಸತ್ತಿದೆ
34	ತೆಂಗು	8.00	0.90	ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
35	ದೇವದಾರು	3.00	1.10	
36	ತೆಂಗು	10.00	0.90	
37	ದೇವದಾರು	2.00	1.60	
38	ಫೆಲ್ಪಾಫಾರಂ	1.00	1.05	
39	ತೆಂಗು	7.00	0.75	
40	ದೇವದಾರು	5.00	1.00	
41	ಫೆಲ್ಪಾಫಾರಂ	2.00	0.95	
42	ಕಾಂಡ್ಲಾ	1.00	0.50	
43	ಕಾಂಡ್ಲಾ	1.00	0.50	
44	ಕಾಂಡ್ಲಾ	1.00	0.45	
45	ಕಾಂಡ್ಲಾ	1.00	0.70	
46	ತೆಂಗು	12.00	0.75	
47	ದೇವದಾರು	5.00	1.20	
48	ತೆಂಗು	8.00	0.75	
49	ತೆಂಗು	9.00	0.75	
50	ತೆಂಗು	9.00	0.85	
51	ದೇವದಾರು	3.00	1.35	ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
52	ಕಾಂಡ್ಲಾ	4.00	1.25	
53	ಕಾಂಡ್ಲಾ	3.00	1.35	
54	ಕಾಂಡ್ಲಾ	1.00	0.80	
55	ಕಾಂಡ್ಲಾ	6.00	1.30	
56	ಕಾಂಡ್ಲಾ	2.00	0.85	
57	ಕಾಂಡ್ಲಾ	3.00	0.50	
58	ಕಾಂಡ್ಲಾ	2.00	0.35	
59	ಕಾಂಡ್ಲಾ	3.00	1.15	
60	ಕಾಂಡ್ಲಾ	2.00	0.30	

62	ಕಾಂಡ್ಲಾ	4.00	0.40		
63	ಕಾಂಡ್ಲಾ	2.00	0.50		
64	ಕಾಂಡ್ಲಾ	3.00	0.65		
65	ಕಾಂಡ್ಲಾ	2.00	0.85		
66	ಕಾಂಡ್ಲಾ	2.00	0.25		
67	ಕಾಂಡ್ಲಾ	4.00	0.70		
68	ಕಾಂಡ್ಲಾ	2.00	0.80		
69	ಕಾಡುಜಾತಿ	4.00	0.20		
70	ಉಪ್ಪಳಿಗೆ	4.00	0.25		
71	ಕಾಡುಜಾತಿ	4.00	0.90		
72	ಮಂಜೂಟ್ಟೆ	4.00	0.45		
73	ಶಿವಾನೆ	6.00	1.45		
74	ಹೊಂಗೆ	2.00	0.40		
75	ದೇವದಾರು	6.00	2.65		
76	ಕಾಡುಜಾತಿ	2.00	0.50		
77	ಕಾಡುಜಾತಿ	2.00	0.40		
78	ದೇವದಾರು	6.00	2.10		
79	ದೇವದಾರು	3.00	1.85		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
80	ಬೂರುಗ	3.00	1.10		
81	ದೇವದಾರು	2.00	0.90		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
82	ಫೆಲ್ಬಾಫಾರಂ	1.00	0.70		
83	ದೇವದಾರು	2.00	0.80		
84	ದೇವದಾರು	2.00	1.70		
85	ಫೆಲ್ಬಾಫಾರಂ	2.00	0.90		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
86	ತೆಂಗು	5.00	0.80		
87	ತೆಂಗು	6.00	0.75		
88	ಅಂಬಡೆ	2.00	0.80		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
89	ತೆಂಗು	6.00	0.85		
90	ದೇವದಾರು	2.00	1.15		
91	ಬೂರುಗ	4.00	0.90		
92	ಕಾಡುಜಾತಿ	2.00	0.80		
93	ಕಾಡುಜಾತಿ	2.00	0.80		

94	ಬೂರುಗ	4.00	0.90		
95	ತೆಂಗು	6.00	0.80		
96	ತೆಂಗು	7.00	0.80		
97	ತೆಂಗು	7.00	0.85		
98	ತೆಂಗು	4.00	0.60		
99	ತೆಂಗು	6.00	0.90		
100	ತೆಂಗು	4.00	0.75		
101	ತೆಂಗು	4.00	0.65		
102	ತೆಂಗು	5.00	0.75		
103	ತೆಂಗು	4.00	0.60		
104	ತೆಂಗು	5.00	0.80		
105	ಬೈನೆ	3.00	0.60		
106	ಅಂಬಡೆ	2.00	0.75		
107	ತೆಂಗು	6.00	0.75		
108	ಬಾದಾಮ್	2.00	0.45		
109	ಬಾದಾಮ್	5.00	0.70		
110	ದೇವದಾರು	3.00	3.05		
111	ಅತ್ತಿ	3.00	1.10		
112	ಗೊಬ್ಬರದ ಗಿಡ	1.00	0.70		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
113	ಅತ್ತಿ	4.00	1.30		
114	ಗೊಬ್ಬರದ ಗಿಡ	1.00	0.65		
115	ಗೊಬ್ಬರದ ಗಿಡ	2.00	0.65		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
116	ಗೊಬ್ಬರದ ಗಿಡ	1.00	0.55		
117	ಕಾಡುಜಾತಿ	4.00	0.60		
118	ಬೈನೆ	4.00	1.10		
119	ಬಾದಾಮ್	5.00	0.60		
120	ತೆಂಗು	4.00	0.90		
121	ತೆಂಗು	8.00	1.05		
122	ತೆಂಗು	3.00	0.70		
123	ತೆಂಗು	6.00	0.80		
124	ಅಶ್ವಥ	1.00	2.00		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
125	ಫೆಲ್ಪಾಫಾರಂ	3.00	0.45		

126	ಬಾದಾಮ್	3.00	0.25		ಕವಲುಗಳಿಂದ ಕೂಡಿದೆ
127	ದೇವದಾರು	2.00	0.90		
128	ಅತ್ತಿ	3.00	1.30		
129	ಕಾಡುಜಾತಿ	4.00	0.75		
130	ಬುಗುರಿ	1.00	1.30		ಟೊಳ್ಳಾಗಿದೆ
131	ಕೊಯಮರುವ	1.00	1.30		
132	ಚೆರಿ	1.00	0.25		
133	ಚೆರಿ	1.00	0.35		

ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ
ಮಂಗಳೂರು ಶಾಖೆ, ಮಂಗಳೂರು

ಮಂಗಳೂರು ಸಿಆರ್

ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ

ಮಂಗಳೂರು ವಲಯ, ಮಂಗಳೂರು

"Translated copy of Range Forest Officer, Mangalore Range, Mangalore dated:22.01.2024.

To,

Assistant Deputy Conservator of forest
And technical Assistant
To Deputy Conservator of Forest
Mangalore.

Respected Sir,

Subject: Regarding the submission of action taken report on the complaint Appeal for Investigation and Action on Environment Preservation- Nethravathi Waterfront Promenade Project being executed by Mangaluru Smart City Limited.

Reference : Your office letter dated:15.12.2023.

With reference to above mentioned subject, Managing Director, Mangaluru Smart City Limited has taken up the Waterfront Promenade Development project under Smart city mission at Mangaluru taluk, Jeppinamogaru village at the banks of Nethravathi River. In this regard, National Environment Ease Federation®, Ashokanagar, Mangalore and Nagarika hitha vedike®, The Treat, 2nd cross, Lower Bendoor, Mangaluru-575002 have raised the complaint that trees have been damaged by the project. In this regard vide reference(1), it was instructed to inspect the project location and submit the report and if then any illegal tree cutting of trees at the place is found, it is instructed to file First Information report as per the law and mark the trees at current project location in red paint and count the number of trees and to submit the immediately.

As per the instruction received, I have inspected the site along with the staff on 01.01.2024, it was found that no illegal felling of trees and no damages to the trees observed at the site. Accordingly the trees have been marked located the project site and the list of trees is enclosed in this letter for your further necessary action.

From,

**Range Forest officer
Mangaluru Range
Mangalore**

Measurement list of Trees in the Proposed area for Construction of Road Bridge at Tannirbhavi of Bengre village, Mangaluru Taluk					
Sl.No	Cast	Length	Circumference	Volume	Remark
1.	Cedrus deodara/ Cedarwood	1.00	3.50		
2.	Cedrus deodara/ Cedarwood	4.00	1.60		
3.	Cedrus deodara/ Cedarwood	2.00	4.40		Branched
4.	Forest Species	2.00	0.65		
5.	Forest Species	8.00	0.50		
6.	Fish tailed palur	3.00	0.35		
7.	Cedrus deodara/ Cedarwood	4.00	0.90		
8.	Macaranga peltata	1.50	0.90		Branched
9.	Almond	2.50	0.65		
10.	Coconut	6.00	0.80		
11.	Spondias pinnata	2.00	1.40		Branched
12.	Coconut	8.00	0.90		
13.	Coconut	6.00	0.75		
14.	candla	1.00	1.20		
15.	candla	1.00	0.75		
16.	candla	1.00	0.40		
17.	candla	1.00	0.30		
18.	candla	2.00	0.40		
19.	Buruga	1.00	0.60		
20.	candla	2.00	0.50		
21.	candla	1.00	0.70		
22.	candla	2.00	0.55		
23.	candla	2.00	0.40		
24.	Cedrus deodara/ Cedarwood	4.00	2.20		Branched
25.	Cedrus deodara/ Cedarwood	3.00	2.50		Branched
26.	Coconut	12.00	0.80		
27.	Badam	10.00	0.70		
28.	Coconut	6.00	0.75		
29.	Spondias pinnata	3.00	0.90		
30.	Coconut	5.00	0.65		
31.	peltaform	1.00	0.65		
32.	Buruga	12.00	0.90		
33.	Coconut	7.00	0.85		

34.	Coconut	8.00	0.90		Is dead
35.	Cedrus deodara/ Cedarwood	3.00	1.10		Branched
36.	Coconut	10.00	0.90		
37.	Cedrus deodara/ Cedarwood	2.00	1.60		
38.	peltaform	1.00	1.05		
39.	Coconut	7.00	0.75		
40.	Cedrus deodara/ Cedarwood	5.00	1.00		
41.	Peltaform	2.00	0.95		
42.	candla	1.00	0.50		
43.	candla	1.00	0.50		
44.	candla	1.00	0.45		
45.	candla	1.00	0.70		
46.	Coconut	12.00	0.75		
47.	Cedrus deodara/ Cedarwood	5.00	1.20		
48.	Coconut	8.00	0.75		
49.	Coconut	9.00	0.75		
50.	Coconut	9.00	0.85		
51.	Cedrus deodara/ Cedarwood	3.00	1.35		
52.	candla	4.00	1.25		Branched
53.	candla	3.00	1.35		
54.	candla	1.00	0.80		
55.	candla	6.00	1.30		
56.	candla	2.00	0.85		
57.	candla	3.00	0.50		
58.	candla	2.00	0.35		
59.	candla	3.00	1.15		
60.	candla	2.00	0.30		
61.	candla	4.00	0.40		
62.	candla	4.00	0.40		
63.	candla	2.00	0.50		
64.	candla	3.00	0.65		
65.	candla	2.00	0.85		
66.	candla	2.00	0.25		
67.	candla	4.00	0.70		
68.	candla	2.00	0.80		
69.	Forest species	4.00	0.20		
70.	Macranga peltata	4.00	0.25		

71.	Forest species	4.00	0.90		
72.	Manzotti	4.00	0.45		
73.	Gmelina arbolia	6.00	1.45		
74.	Millettia pinnata	2.00	0.40		
75.	Cedrus deodara/ Cedarwood	6.00	2.65		
76.	Forest species	2.00	0.50		
77.	Forest species	2.00	0.40		
78.	Cedrus deodara/ Cedarwood	6.00	2.10		
79.	Cedrus deodara/ Cedarwood	3.00	1.85		Branched
80.	Buruga	3.00	1.10		
81.	Cedrus deodara/ Cedarwood	2.00	0.90		Branched
82.	Peltaform	1.00	0.70		
83.	Cedrus deodara/ Cedarwood	2.00	0.80		
84.	Cedrus deodara/ Cedarwood	2.00	1.70		
85.	Peltaform	2.00	0.90		Branched
86.	Coconut	5.00	0.80		
87.	Coconut	6.00	0.75		
88.	Spondias pinnata	2.00	0.80		Branched
89.	Coconut	6.00	0.85		
90.	Cedrus deodara/ Cedarwood	2.00	1.15		
91.	Buruga	4.00	0.90		
92.	Forest species	2.00	0.80		
93.	Forest species	2.00	0.80		
94.	Buruga	4.00	0.90		
95.	Coconut	6.00	0.80		
96.	Coconut	7.00	0.80		
97.	Coconut	7.00	0.85		
98.	Coconut	4.00	0.60		
99.	Coconut	6.00	0.90		
100.	Coconut	4.00	0.75		
101.	Coconut	4.00	0.65		
102.	Coconut	5.00	0.75		
103.	Coconut	4.00	0.60		
104.	Coconut	5.00	0.80		

105.	Fish tailed palur	3.00	0.60		
106.	Spondias pinnata	2.00	0.75		
107.	Coconut	6.00	0.75		
108.	Badam	2.00	0.45		
109.	Badam	5.00	0.70		
110.	Cedrus deodara/ Cedarwood	3.00	3.05		
111.	Fig	3.00	1.10		
112.	Fertilizer plant	1.00	0.70		Branched
113.	Fig	4.00	1.30		
114.	Fertilizer plant	1.00	0.65		
115.	Fertilizer plant	2.00	0.65		Branched
116.	Fertilizer plant	1.00	0.55		
117.	Forest species	4.00	0.60		
118.	Fish tailed palur	4.00	1.10		
119.	Badam	5.00	0.60		
120.	Coconut	4.00	0.90		
121.	Coconut	8.00	1.05		
122.	Coconut	3.00	0.70		
123.	Coconut	6.00	0.80		
124.	Peepal tree	1.00	2.00		Branched
125.	Peltaform	3.00	0.45		
126.	Badam	3.00	0.25		Branched
127.	Cedrus deodara/ Cedarwood	2.00	0.90		
128.	Fig	3.00	1.30		
129.	Forest species	4.00	0.75		
130.	Thespesia populnea	1.00	1.30		Is hollow
131.	A dying tree	1.00	1.30		
132.	Cherry tree	1.00	0.25		
133.	Cherry tree	1.00	0.35		

Examined by

Sub Zonal forest officer
Mangalore Branch,
Mangalore

Zonal forest officer
Mangalore Branch,
Mangalore